



**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO.HC.VII-87/2013/ 3397/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Pranjal Das,  
District & Sessions Judge,  
Morigaon.

Dated Guwahati, the <sup>st</sup> 21 June 2019.

Sub:- **Restricted holiday along with Station leave.**

Ref:- Your letter No. DJM/2906 dtd. 17.06.2019

Sir,

With reference to the above, I am directed to inform you that, your prayer for restricted holiday on 20.06.2019, along with station leave permission from the morning of 20.06.2019 till the morning of 21.06.2019, has been granted/rejected. The Civil Judge and Assistant Sessions Judge, Morigaon, and in her absence the senior most Judicial officer at the station will remain in charge of your Court and office during your absence on leave.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

3399  
**Memo NO.HC.VII-87/2013/3398-1A, dated 21.06.19**

Copy to:

1. The Civil Judge and Assistant Sessions Judge, Morigaon.

✓ 2. The Systems Analyst, Gauhati High Court

**JT. REGISTRAR (VIGILANCE)**

Ratan